GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1894
ANSWERED ON MONDAY THE 10TH FEBRUARY, 2014

INVESTIGATION OF CARTELIZATION

QUESTION

1894. SHRI C. M. RAMESH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has investigated the issue of cartelization in various sectors such as pharmaceutical, cement, telecom etc.; and

(b) if so, the details thereof and the outcome of each investigation?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) The Competition Commission of India (CCI) have investigated cases alleging cartelization in cement and pharmaceutical sector but no such investigation has so far been ordered in telecom sector.

(b) CCI has probed two cases against Cement Manufacturing Companies i.e. case No.29/2010 filed in the Commission under Section 19 and Case No. RTPE 52/2006 transferred from erstwhile MRTP Commission under Section 66 of the Competition Act. The Commission in case No.29/2010 has imposed a penalty of Rs.6307.32 crores on 11 cement manufactures namely ACC, Ambuja Cement Ltd., Ultratech Cements, Grasim Cements now merged with Ultratech Cements, JK Cements, India Cements, Madras Cements, Century Cements, Binani Cements, Lafarge India and Jaypee Cements. In case No. RTPE 52/2006, the Commission has imposed a penalty of Rs.397.51 crores on Shree Cement Ltd.

In pharmaceutical sector, the Commission has disposed of the following cases by way of imposing penalty as under: -

(i) Chemists and Druggists, Association, Goa. - Rs. 2 Lakh
(ii) All India Organisation of Chemists and Druggists. - Rs. 47.41 Lakh
(iii) Assam Drug Dealers Association. - Rs. 5.6 Lakh
(iv) Chemists and Druggists Association, Baroda. - Rs. 53,537

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